

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
IB-3146/ND/2019**

IN THE MATTER OF:

**M/s. Farhiktegan Zarnam Research and Ind.
Group Co.**

...PETITIONER

Vs.

M/s. Aventura Copponents Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 25.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Aman Bhalla, Advocate.

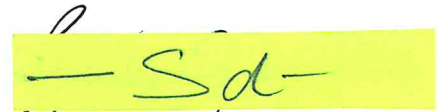
For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by the Learned Counsel for the operational creditor. The Counsel for the operational creditor has submitted that the matter has become infructuous as CIRP has been initiated in IB No. 2484/ND/2019 on 12.03.2021, therefore the petition is dismissed and liberty is granted to the operational creditor to approach the IRP appointed in the matter for lodging his claim.



**(K.K. Vohra)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)